

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.17
CP (CAA) No.14/BB/2022

IN THE MATTER OF:

M/s. SKF Boilers and Driers Pvt. Ltd. & Ors. ... Petitioners
Vs. ...
-- ... Respondent

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri K. Dushyantha Kumar, PCS

ORDER

1. Heard Shri K. Dushyantha Kumar, Ld. PCS for the Petitioner Companies.
2. Reports from the Statutory Authorities are still awaited. Therefore, further two weeks' time is granted to the Statutory Authorities to file their reply and one week thereafter to the Petitioners to file its responses thereto, after duly serving the copy on the other side.
3. List the case on **22.02.2023**.

- Sd -

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

- Sd -

T. KRISHNAVALLI
MEMBER (JUDICIAL)